

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 108 of 2023 (SZ)**

**with**

**ORIGINAL APPLICATION No. 176 of 2023 (SZ)**

**IN THE MATTER OF:**

Vaspari Lingaiah,  
Telangana & Others

....

Applicant(s)

Versus

State of Telangana,  
rep by its Chief Secretary,  
Telangana & Others

....

Respondent(s)

**With**

Ravula Viswaroopa Reddy,  
Telangana & Others

....

Applicant(s)

Versus

Union of India,  
rep by its Secretary,  
New Delhi & Others

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3 & R2)**

**RUNNING INDEX**

<b>Sl. No</b>	<b>Particulars</b>	<b>Page Nos.</b>
1.	Report of the Telangana Pollution Control Board dated 23.09.2024 (Respondent Nos. 3 & 2).	1 - 2
2.	<b>Annexure-I</b> - Show Cause notice dated 28.05.2024 issued by the Respondent Board to the Respondent industry (R7) [M/s.Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District].	3 - 9
3.	<b>Annexure-II</b> - Show Cause notice dated 28.05.2024 issued by the Respondent Board to the Respondent industry (R8) [M/s.Vineet Laboratories (P) Ltd., (formerly M/s.Ortin Laboratories Ltd.) Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District].	10 - 16

Sl. No	Particulars	Page Nos.
4.	<b>Annexure-III</b> – Reply letter dated 05.06.2024 of Respondent industry (R7) [M/s. Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District] addressed to Respondent Board.	17
5.	<b>Annexure-IV</b> – Reply letter dated 05.06.2024 of Respondent industry (R8) [M/s. Vineet Laboratories (P) Ltd., (formerly M/s.Ortin Laboratories Ltd.,) Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District] addressed to Respondent Board.	18
6.	<b>Annexure-V</b> – Show Cause notice dated 19.08.2024 issued by the Respondent Board to the Respondent industry (R7) [M/s.Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District] levying Environmental Compensation.	19 – 28
7.	<b>Annexure-VI</b> – Show Cause notice dated 19.08.2024 issued by the Respondent Board to the Respondent industry (R8) [M/s.Vineet Laboratories (P) Ltd., (formerly M/s.Ortin Laboratories Ltd.,) Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District] levying Environmental Compensation.	29 – 36
8.	<b>Annexure-VII</b> – Reply letter dated 23.09.2024 of Respondent industry (R8) [M/s. Vineet Laboratories (P) Ltd., (formerly M/s.Ortin Laboratories Ltd.,) Malkapur (V), Choutuppal (M), Yadadri-Bhuvanagiri District] addressed to Respondent Board.	37
9.	<b>Annexure-VIII</b> – Hon'ble NGT, Chennai Order dated 23.08.2024 in OA No. 108 of 2023 with OA No. 176 of 2023.	38 – 40

**Place:** Hyderabad.

**Date:** 24-09-2024.

*T. Jankar*

**COUNSEL FOR RESPONDENT Nos.3 & 2**

**REPORT DATED 23-09-2024 OF TELANGANA POLLUTION CONTROL BOARD IN OA No.108 OF 2023 FILED BY SRI VASPARI LINGAIAH, S/O. VASPARI LACHAIAH & OTHERS OF ANTHAMMAGUDEM VILLAGE, JIBLAKPALLY MANDAL, YADADRI-BHUVANAGIRI DISTRICT & OA No.176 OF 2023 FILED BY SRI RAVULA VISWAROOPA REDDY OF ANTHAMMAGUDEM VILLAGE, BHUDAN POCHAMPALLY MANDAL, YADADRI-BHUVANAGIRI DISTRICT.**

It is to submit that, Sri Vaspari Lingaiah & others of Anthammagudem Village, Jublalkpalli Mandal, Yadadri-Bhuvanagiri District have filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s.Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

Also, similar case by Sri Ravula Viswaroopa Reddy of Anthammagudem Village, Bhudan Pochampally Mandal, Yadadri-Bhuvanagiri District was filed in OA No. 176 of 2023 before the Hon'ble NGT, Chennai vide order dated: 20.11.2023 praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, experts from Agriculture institutes to assess the financial loss and restoration of land.

Earlier, the Respondent Board has filed a report dt. 21.08.2024 on OA No. 108 of 2023 before Hon'ble NGT stating that the respondent Board has issued Show Cause Notices to the Respondent industries on 28.05.2024 proposing to levy Environmental Compensation (EC) of Rs.26,80,000/- on each Respondent industry and directions are proposed to be issued under section 33 (A) of (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of (Prevention and Control of Pollution) Amendment Act, 1987 for the levy of Environmental Compensation **Annexure – I & II.**

The Hon'ble NGT, Chennai during hearing held on 23.08.2024, issued order that "*Let a final report be filed regarding the action taken in this regard by the TGPCB, as the Board has issued the notice under Section 33 A of the water (Prevention and Control of Pollution) Act, 1974 and 31 A of the Air (Prevention and Control of Pollution) Act, 1981*".

In this regard, it is to submit that, the respondent industries M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy. No. 299 & 299/AA, and M/s. Vineet Laboratories Ltd., is located at Sy. No. 300 of Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District were submitted reply (requesting the Board not to levy Environmental Compensation) to the Show cause notice on 06.06.2024 & 14.06.2024 respectively **Annexure-III & IV.**

The Respondent Board has reviewed the respondent industries before Taskforce committee, TGPCB meeting held on 04.07.2024 and issued Show Cause Notice to the industries on 19.08.2024 and directed to pay the Environmental Compensation amount of Rs. 26,80,000/- for each industry. **Annexure-V & VI.**

M/s. Vineet Laboratories Ltd., till now has not paid EC amount of Rs. 26,80,000/-. However, industry submitted copy of reply letter to this office on 23.09.2024 stating they were unable to pay the EC amount due to financial problems and proposed to pay part payment of Rs. 10,00,000/- before 10.10.2024 and remaining amount will be paid in subsequent instalments. **Annexure-VII.**

Further, M/s. Shree Jaya Laboratories (P) Ltd., has not submitted a reply letter to the show cause notice issued on 19.08.2024 and not paid EC amount of Rs. 26,80,000/-

It is to submit that, the Respondent Board, Telangana Pollution Control Board will monitor the industries for payment of Environmental Compensation amount and shall adhere to any other directions issued by the Hon'ble Tribunal.

**Place: Nalgonda**

**Date: 23-09-2024.**

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board,  
Regional Office, Nalgonda.

3

ANNEXURE - I

File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD



**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

H.No. 8-15, 1<sup>st</sup> Floor  
Sri Lakshmi Complex,  
Sri Vinayaka Nagar, Hyderabad Road  
Nalgonda-508001, Ph: 08682-248005

Notice. No. 48004/PCB/RO-NLG/TF/2024 -

Date.28.05.2024

Sub: TGPCB – RO – NLG - M/s. Shree Jaya Laboratories (P) Ltd., located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District – OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai – Non-compliance of Board directions – Levy of Environmental Compensation (EC) – **Show Cause Notice – Issued** - Reg.

- Ref:
1. CFO order No. 230524757647, dt. 28.11.2023.
  2. Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee.
  3. Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 1,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree Jaya Labs & Vineeth Labs).
  4. Task Force Committee Members along with Board official inspected your industry on 16.12.2023 and found certain non compliance.
  5. Hearing held on 06.02.2024.
  6. Extension of Temporary Revocation of Closure Orders No. NLG-90/ TSPCB/ TF /HO / 2024 -1736 & 1737, dt: 26.02.2024.
  7. Inspection of the area by the Board officials on 20.03.2024 for collection of the ground water samples in the fields of petitioners of OA No.108 & 176 of 2023 in Hon'ble NGT (SZ).
  8. Inspection of the industries by the Board officials on 23<sup>rd</sup> of March' 2024.

4

**File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD**

9. Minutes of the Task Force meeting held on 27.04.2024 at Board Office, Hyderabad.
10. Instructions from BO with a direction to show-cause notice to the industry proposing levying of Environmental Compensation (EC).

\*\*\*

**WHEREAS**, you are operating a Bulk Drugs manufacturing industry in the name and style of M/s. Shree Jaya Laboratories (P) Ltd., located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.

**WHEREAS**, the Board vide reference 1<sup>st</sup> cited, issued CFO & HWA (Expansion Phase – I) vide order dated 28.11.2023 to your industry with validity up to 31.01.2026.

**WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District have filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from your industry and M/s Vineet Laboratories (P) Ltd, for prosecution of industries, etc.,.

**WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 100,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (your industry and M/s. Vineeth Labs).

**WHEREAS**, vide reference 4<sup>th</sup> cited, the Task Force Committee Member along with Board Officials inspected your industry on 16.12.2023 and observed certain non-compliances.

**WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 06.02.2024. The representative of your industry attended the meeting. Based on the recommendation of the committee, the Board issued extension of temporary revocation of closure orders to your industry vide reference 6<sup>th</sup> cited on 26.02.2024 stipulating certain conditions to comply.

**WHEREAS**, vide reference 7<sup>th</sup> & 8<sup>th</sup> cited, the Board Officials inspected your industry on 20<sup>th</sup> and 23<sup>rd</sup> of March' 2024 and observed certain non-compliances.

**WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 27.04.2024. The representative of your industry attended the meeting. After detailed discussions, the committee opined that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e., your industry and M/s Vineet Laboratories (P) Ltd., the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there are repeated non-compliances of the directions issued by the Board, The committee recommended to address a letter to the District Collector to constitute a committee to assess the crop compensation due to the pollution and to impose Environmental Compensation on your unit due to non-compliances of the conditions/directions issued by the Board.

Therefore, with a view to give you an opportunity to explain as to why the Environmental Compensation should not be levied, this show cause notice is being issued to you. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.

1. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_1 \times N \times R \times S \times L_f$$

Where

$P_1$  – Pollution index of industrial sector

N - No of days of violation took place

6

File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD

R – A factor in Rupees for EC

S – Factor for scale of operation

L<sub>F</sub> – Location factor

2. Pollution index of industrial sector (PI): The Telangana Pollution Control Board (TGPCB) categorized your industry as 'Red' category and accordingly the combined CFO & HWA order has been granted. For 'Red' category of industries, average pollution index is 80. **Thus P<sub>I</sub> is considered as 80 in the EC estimation for this industry.**

3. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, **Factor in Rupees (R) for EC estimation is considered as 250.**

4. Scale of operation (S):

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
i.	M/s. Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District, (Gross Block/Fixed assets: 43.17 Crores)	Medium	1.0
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as up to Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as up to Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p>			

5. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. **Thus location factor (LF) is considered as 1 for EC estimation.**

6. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S.No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarise the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024.	---	134 (From 16.12.2023 to 27.04.2024 **)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

- The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024. Hence, the date of violation is considered as 16.12.2024.
- \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following non-compliance:

- The industry has not completed the installation of permanent pipelines for transfer of chemicals / raw materials and odour control measures as committed.
- As per the Board directions, the industry has to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH to meet the standards. However, the industry has not yet installed the Bag Filters.
- The industry is having drums storage yard. However, still lots of



- drums were stored openly.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rain water entering the ATFD area.
  5. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
  6. The industry has provided camera for main gate entrance. However, as per the RO report the streaming was not seen in TSPCB portal.
  7. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, as per the RO report, the streaming was not seen in TSPCB portal.
  8. The industry need to be improve housekeeping in the plant.
  9. The industry has not submitted a fresh Bank Guarantee of Rs.4.0 Lakhs in addition to the existing valid BGs of Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs for recoupment).
  10. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 20.03.2024. As per the analysis reports of
    - Unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
    - Agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned} > \text{Environmental Compensation (EC)} &= P_I \times N \times R \times S \times L_F \\ &= 80 \times 134 \times 250 \times 1 \times 1 \\ &= \mathbf{26,80,000/-} \end{aligned}$$

In view of the above, the Board hereby proposes to levy Environmental Compensation of Rs. 26,80,000/- on your unit for the non-compliance and the violations committed by your unit and directions are proposed to be issued under section 33 (A) of (Prevention and Control of Pollution) Amendment Act, 1988 and



under section 31 (A) of (Prevention and Control of Pollution) Amendment Act, 1987 for the levy of Environmental Compensation.

Hence, you are hereby called upon to **show cause within 15 days** of receipt of this notice as to why the above proposed Environmental Compensation is not levied on your unit. The explanation should reach the under-signed within the above time limit failing which it shall be presumed that you have nothing to offer by way of explanation and the Environmental Compensation shall be levied as proposed herein.

Signed by Suresh Babu  
Punga  
Date: 28-05-2024 20:45:48  
Reason: Approved

**ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Shree Jaya Laboratories (P) Ltd.,**  
**Sy.No. 299 & 299/AA, Malkapur (V),**  
**Choutuppal (M), Yadadri Bhuvanagiri District.**

Copy Submitted to:

1. The Member Secretary, TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Yadadri-Bhuvanagiri District for favor of kind information.
3. The JCEE-ZO-RC Puram, TGPCB, Zonal Office, Sangareddy for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.



10

ANNEXURE-II



**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

H.No. 8-15, 1<sup>st</sup> Floor  
Sri Lakshmi Complex,  
Sri Vinayaka Nagar, Hyderabad Road  
Nalgonda-508001, Ph: 08682-248005

Notice. No. 48004/PCB/RO-NLG/TF/2024 -

Date.28.05.2024

Sub: TGPCB – RO – NLG - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District – OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai – Non-compliance of Board directions – Levy of Environmental Compensation (EC) – **Show Cause Notice – Issued** - Reg.

- Ref:
1. CFO order No. 210822773824, dt.29.05.2021.
  2. Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee.
  3. Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 1,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree Jaya Labs & Vineeth Labs).
  4. Task Force Committee Members along with Board official inspected your industry on 16.12.2023 and found certain non compliance.
  5. Hearing held on 06.02.2024.
  6. Directions Order No.NLG-85/TSPCB/TF/HO/2024-1766 & 1767, Dt: 29.02.2024.
  7. Inspection of the area by the Board officials on 20.03.2024 for collection of the ground water samples in the fields of petitioners of OA No.108 & 176 of 2023 in Hon'ble NGT (SZ).
  8. Inspection of the industries by the Board officials on 26<sup>th</sup> of



File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD

March' 2024.

9. Minutes of the Task Force meeting held on 27.04.2024 at Board Office, Hyderabad.
10. Instructions from BO with a direction to show-cause notice to the industry proposing levying of Environmental Compensation (EC).

\*\*\*

**WHEREAS**, you are operating a Bulk Drugs manufacturing industry in the name and style of M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), located at Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.

**WHEREAS**, the Board vide reference 1<sup>st</sup> cited, issued CFO & HWA renewal vide order dated 29.05.2021 to your industry with validity up to 31.12.2025.

**WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District have filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from your industry and M/s. Shree Jaya Laboratories (P) Ltd., for prosecution of industries, etc.,.

**WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 100,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (your industry and M/s. Shree Jaya Laboratories (P) Ltd.,).

**WHEREAS**, vide reference 4<sup>th</sup> cited, the Task Force Committee Member along with Board Officials inspected your industry on 16.12.2023 and observed certain non-compliances.

**WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 06.02.2024. The representative of your industry attended the meeting. Based on the

12

recommendation of the committee, the Board issued certain directions to your industry vide reference 6<sup>th</sup> cited on 29.02.2024 to comply.

**WHEREAS**, vide reference 7<sup>th</sup> & 8<sup>th</sup> cited, the Board Officials inspected your industry on 20<sup>th</sup> and 26<sup>th</sup> of March' 2024 and observed certain non-compliances.

**WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 27.04.2024. The representative of your industry attended the meeting. After detailed discussions, the committee opined that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e., your industry and M/s Vineet Laboratories (P) Ltd., the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there are repeated non-compliances of the directions issued by the Board, The committee recommended to address a letter to the District Collector to constitute a committee to assess the crop compensation due to the pollution and to impose Environmental Compensation on your unit due to non-compliances of the conditions/directions issued by the Board.

Therefore, with a view to give you an opportunity to explain as to why the Environmental Compensation should not be levied, this show cause notice is being issued to you. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.

1. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_f$$

13

File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD

Where

$P_I$  – Pollution index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

$L_F$  – Location factor

2. Pollution index of industrial sector (PI): The Telangana Pollution Control Board (TGPCB) categorized your industry as 'Red' category and accordingly the combined CFO & HWA order has been granted. For 'Red' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
3. Factor in Rupees ® (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, **Factor in Rupees (R) for EC estimation is considered as 250.**
4. Scale of operation (S):

S.No	Name of the industry	Small / Medium / Large	Scale of operation (S).
i.	M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District. (Gross Block/Fixed assets: 32.62 Crores)	Medium	1.0
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as up to Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as up to Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p>			

5. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. **Thus location factor (LF) is considered as 1 for EC estimation.**
6. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S.No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarise the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.29.02.2024.	---	134 (From 16.12.2023 to 27.04.2024**)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

**Note:**

1. The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide orders dt.29.02.2024. Hence, the date of violation is considered as 16.12.2024.
2. \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024.

**\*\*\*Remarks, if any. Summarise the violations:**

During Task Force Committee meeting held on 27.04.2024, the committee observed following non-compliance:

1. The Bio-logical ETP was not yet commissioned. Only civil works were completed.
2. Chemical / Effluent spillages were observed at production block – II.

3. The industry has provided dome followed by single stage scrubber to the HTDS collection tank instead of two stage scrubber.
4. The industry has installed Thermic Fluid Heater of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board.
5. The Board has imposed bank guarantee of Rs.24.0 Lakhs vide order dated 29.02.2024. However, the industry has renewed 3 Nos. of existing Bank Guarantees of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs (for total amount of Rs.9.0 Lakhs).
6. The industry has not submitted the remaining bank guarantee (fresh bank guarantee) amount of Rs.15.0 Lakhs.
7. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024.
  - As per the analysis reports of unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - As per the analysis reports of agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned}
 &\text{➤ Environmental Compensation (EC) = } P_I \times N \times R \times S \times L_F \\
 &= 80 \times 134 \times 250 \times 1 \times 1 \\
 &= \mathbf{26,80,000/-}
 \end{aligned}$$

In view of the above, the Board hereby proposes to levy Environmental Compensation of Rs. 26,80,000/- on your unit for the non-compliance and the violations committed by your unit and directions are proposed to be issued under section 33 (A) of (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of (Prevention and Control of Pollution) Amendment Act, 1987 for the levy of Environmental Compensation.

16

File No.TSPCB-RONL/TECH/6/2023-TELANGANA STATE POLLUTION CONTROL BOARD

Hence, you are hereby called upon to **show cause within 15 days** of receipt of this notice as to why the above proposed Environmental Compensation is not levied on your unit. The explanation should reach the under-signed within the above time limit failing which it shall be presumed that you have nothing to offer by way of explanation and the Environmental Compensation shall be levied as proposed herein.

Signed by Suresh Babu  
Punga  
Date: 28-05-2024 20:46:36  
Reason: Approved

**ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Vineet Laboratories Ltd.**  
**(Formerly M/s. Ortin Laboratories Ltd.),**  
**Sy. No. 300, Malkapur (V),**  
**Choutuppal (M), Yadadri Bhuvanagiri District.**

Copy Submitted to:

1. The Member Secretary, TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Yadadri-Bhuvanagiri District for favor of kind information.
3. The JCEE-ZO-RC Puram, TGPCB, Zonal Office, Sangareddy for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.



17

ANNEXURE-III



# SHREE JAYA LABORATORIES PVT LTD

Corporate Office : Plot No.11, Road No. 3, ALEAP Industrial Estate, Near Pragathi Nagar, Kukatpally, Medchal Malkajgiri Dist., Hyderabad-500 090. Telangana, India.  
Phone : + 91-9703160099 E-mail : info@shreejyalabs.com www.shreejyalabs.com



To,  
The Environmental Engineer,  
TSPCB, Regional Office,  
Nalgonda District,  
Telangana State – 508001.

Date: 05.06.2024

Handwritten notes: AEE-2, P.S. send a copy to TF-RO, 5/6/24.

Respected Sir / Madam,

**Sub:** - Show Cause Notice replay regarding Environmental compensation on M/s. Shree Jaya Laboratories Private Limited, (Notice No :- 48004/PCB/RO-NLG/TF/2024)

With reference to the above subject, we are herewith requesting

In the Taskforce meeting held on date: 11.09.2023, Board directed to pay a bank guarantee of rupees 12L in the event of noncompliance / volition. which is been forfeited, and directed a fresh bank guarantee of Rs 4L in addition to existing bank guarantee of Rs 6L and 2L, with this Total existing bank guarantee is around 12 Lakhs (Ref: NLG/90/TSPCB/TS/HO/2023-776, Dated: 13.09.2023). As directed by the Board, we have revalidated the Bank Guarantees of Rs. 6.0 Lakhs (No : 021GT0222029002 Dated : 29.01.2022), Rs. 2.0 Lakhs (No : 021GT02232560011 Dated : 13.09.2023) recently has submit the R.s 4.0 Lakhs (No : 0040NDLG00009325 Dated : 21.05.2024) as per board direction wide : NLG-90/TSPCB/TF/HO/2024-1736/1737 dated :26.02.2024. In accordance with Board direction (No: NLG/90/TSPCB/UH-V/TF2016-1710 dated : 18.10.2019), we have paid the Crop Damage Compensation Demand Draft in the amount of Rs 11,26,998 /-, bearing the number 000312, dated February 1, 2021, to the District Collector and Magistrate, Yadadri Bhuvanagiri.

But unexpectedly we got show cause notice as per your direction that new Rs 26,80,000 /- lakhs Environmental compensation.

We bring to your kind notice that, we strictly adhere to all conditions mentioned in the CFO, directions and we ensure compliance to all rules and regulations provided by the board from time to time. We are highly committed to Environmental compliance and we have invested heavily and put our full efforts to comply with all the requirements of the board.

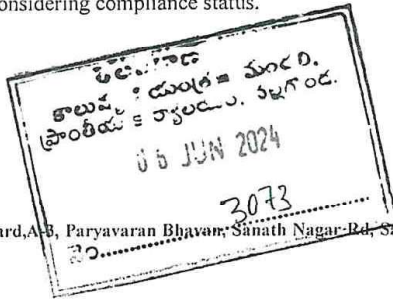
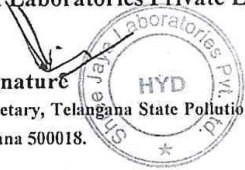
We request you to kindly consider Rs 12L forfeited EC+ 12 Lakhs BGs as mentioned, and not to direct additional Rs 26,80,000 /-Lakhs Environmental compensation for considering compliance status.

Thanking you.

For Shree Jaya Laboratories Private Limited

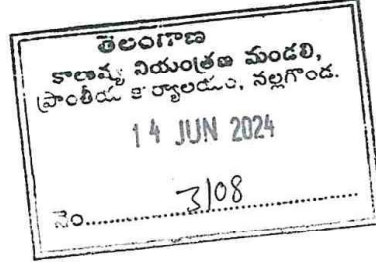
Authorized Signature

CC : Member Secretary, Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar, Hyderabad, Telangana 500018.





18



Date: 14/06/2024

To  
The Environmental Engineer,  
T.S Pollution Control Board,  
Regional Office,  
Nalgonda,

Dear Sir,

Sub: Submission of reply for your SHOW CAUSE Notice - Reg.

Ref: Your SHOW CAUSE Notice No:48004/PCB/RO-NLG/TF/2024-, dated 28.05.2024.

---xxx---

This is to bring to your kind notice that, in the above mentioned subject we are submitting the request letter for your kind perusal. According to your SHOW CAUSE Notice dated 28.05.2024, we have to pay of Rs.26,80,000/- (Twenty Six Lakhs Eighty Thousand Rupees) towards Environmental Compensation.

In the Task force meeting held on 22.05.2023, Board was directed to forfeit the bank guarantee of rupees 4.0 Lakhs towards noncompliance / volition, which is been forfeited and we will recoup the same on 09/08/2023. Also inform to you, we have paid the Crop Damage Compensation of Rs 12,25,610/- through Demand Draft bearing number 005270, dated 20/11/2020, to the District Collector and Magistrate, Yadadri Bhuvanagiri on 21/11/2020.

Also we bring to your kind notice that, we strictly adhere to all conditions mentioned in the CFO, directions and we ensure compliance to all rules and regulations provided by the board from time to time. We are highly committed to Environmental compliance and we have put our full efforts to comply with all the requirements of the board.

In view of the above, we request you to kindly consider our request and revive the Environmental compensation amount which is levied by us of Rs 26,80,000/-.

Kindly consider and acknowledge the same

Thanking you,

Yours Sincerely,

For Vineet Laboratories Limited

Sy.No.300,  
Malkapur (V),  
Choutuppal (M),

Pin : 508 252.

Authorized Signatory,



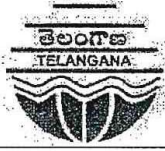
ATE-2  
pls. submit a copy  
to the CEO-TP-DA  
14/6/24.

Office: 5-5-160, Malleswari Nilayam, Opp. Vishnu Theatre, Chintalkunta, LB Nagar, Hyderabad-500 074.

Factory: Sy.No. 300, Malkapur(V), Choutuppal(M), Yadadri-Bhuvanagiri(D), Telangana State, India-508 252.

E-mail: info@vineetlabs.co.in, Website: www.vineetlabs.co.in, Phone: +91-40-24128833, CIN No. U24304TG2016PLC112888





(19)

ANNEXURE - V

**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

H.No. 8-15, 1<sup>st</sup> Floor, Sri Lakshmi Complex, Sri Vinayaka Nagar  
Near IT Tower, Hyderabad Road, Nalgonda-508 001

Notice. No. 12027/PCB/RO-NLG/TF/2024 -150

Date.19.08.2024

**SHOW CAUSE NOTICE**

**Sub:** TGPCB – RO – NLG - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) – Non-compliances of the consent conditions and Board Directions – Levy of Environmental Compensation (EC) – **Show Cause Notice – Issued** - Reg.

- Ref:**
1. CFO&HWA order dated 15.07.2021.
  2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
  3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
  4. BO letter dated 27.06.2023 addressed to the District Collector, Yadadri Bhuvanagiri District to assess the crop compensation and award the same to the affected farmers.
  5. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2023-, Dt: 13.09.2023.
  6. An O.A No. 108 of 2023 & also another case (number not given) filed by Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  7. Additional Directions Order No.NLG-90/TSPCB/TF/HO/2023-, Dt:15.11.2023.
  8. An OA No.176 of 2023 filed by Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District before Hon'ble NGT (SZ).
  9. Extension of Temporary Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2024 - Dt:26.02.2024.
  - 10.RO-Nalgonda report dated:02.04.2024.
  - 11.Hearing held on 27.04.2024.
  - 12.Letter dt.08.05.2024 addressed to the District Collector.
  - 13.RO report dated: 14.05.2024.
  - 14.Show Cause Notice issued on 28.05.2024.
  - 15.Industry's representation dated: 22.05.2024.
  - 16.Industry's reply letter dated:05.06.2024
  - 17.RO-Nalonda has submitted an additional report dated:26.06.2024.
  - 18.Hearing held on 04.07.2024.
  - 19.Extension of Temporary Revocation of Closure Order issued on 22.07.2024.
  - 20.Instructions from BO with a direction to issue show-cause notice to the industry to levy Environmental Compensation (EC) vide mail dated: 17.08.2024.

\*\*\*

**WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.

**WHEREAS,** vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.

20

**WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and Consent conditions thereby causing pollution in the area.s

**WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.

**WHEREAS**, vide reference 4<sup>th</sup> cited, the Board addressed a letter dated 27.06.2023 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a team to assess the crop compensation and award the same to the affected farmers.

**WHEREAS**, vide reference 5<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 13.09.2023 for a period of Three Months (i.e., upto 12.12.2023) along with BG forfeiture of Rs.12 Lakhs.

**WHEREAS**, vide reference 6<sup>th</sup> cited, Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has filed an OA No.108 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to decide whether the compensation paid by the RDO and private respondents is sufficient with the loss caused due to pollution by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).

Sri Vaspari Lingaiah and others of Anthammagudem (V), Jublakpalli (M), Yadadri Bhuvanagiri District has also filed another case (number not yet given) before Hon'ble NGT (SZ), Praying the Hon'be Court:

- a) For compensation of Rs. 1,50,00,000/- for applicant no:1 (Sri Vaspari Lingaiah), Rs.50,00,000/- to applicant no:2 (Sri Vaspari Narsimha) and Rs.40,00,000/- applicant 3 (Smt. Vaspari Sharada) from the private respondents (M/s. Shree jaya Labs & Vineeth Labs) or on the lines of assessment done in OA no:238 of 2021.
- b) To prosecute the private respondent industries and
- c) Appoint Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

**WHEREAS**, vide reference 7<sup>th</sup> cited, the Board issued additional directions to the industry on 15.11.2023 to comply in view of the regular complaints and Hon'ble NGT directions.

**WHEREAS**, vide reference 8<sup>th</sup> cited, Sri Ravula Viswaroopaa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed an OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'ble to recover and pay compensation of Rs.1.0 Crores or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree jaya Labs & Vineeth Labs).

**WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 26.02.2024 for a period of Three Months (i.e., up to 25.05.2024).

**WHEREAS**, vide reference 10<sup>th</sup> cited, the RO-Nalgonda submitted a report dated:02.04.2024 to the Board Office in connection with OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai.

**WHEREAS**, vide reference 11<sup>th</sup> cited, the industry was reviewed in the Task Force Committee meeting held on 27.04.2024. After detailed discussions, the Committee opined that, as per the analysis reports, the Bore wells are contaminated. The

Committee opined that, as there are only two bulk drug units located in that area i.e. M/s. Shree Jaya Laboratories (P) Ltd., & M/s.Vineet Laboratories (P) Ltd)., the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there is repeated non-compliances of the directions issued by the Board. The Committee recommended the following:

1. To address a letter to the District Collector, Yadadri-Bhuvanagiri District to constitute a Committee to assess the crop compensation due to the pollution from the above pharmaceutical units, so that, the same is collected from the industries and awarded to affected farmers.
2. To impose Environmental Compensation on the unit due to non-compliances of the conditions/directions issued by the Board.

**WHEREAS,** vide reference 12<sup>th</sup> cited the Board addressed a letter dated 08.05.2024 to the District Collector, Yadadri Bhuvanagiri District requesting to constitute a committee to assess the crop damages and the report with a recommendation of the committee may be submitted to the Board for taking necessary action and also to submit the status report to the Hon'ble NGT, Chennai

**WHEREAS,** vide reference 13<sup>th</sup> cited, the RO-Nalgonda has submitted a report to the Board. The RO-Nalgonda Officials has calculated the Environmental Compensation (EC). As per the report, the details of Environmental Compensation Calculation (EC) are as follows:

1. The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.
2. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_1 \times N \times R \times S \times L_f$$

Where

- P<sub>1</sub> – Pollution Index of industrial sector
- N - No of days of violation took place
- R – A factor in Rupees for EC
- S – Factor for scale of operation
- L<sub>f</sub> – Location factor

3. Pollution index of industrial sector (PI): The Telangana Pollution Control Board categorized the industry into 'Red' category and accordingly the combined CFO & HWA order has been granted. For 'Red' category of industries, average pollution index is 80. **Thus P<sub>1</sub> is considered as 80 in the EC estimation for this industry.**
4. Factor in Rupees ® (Rs): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, Factor in Rupees (R) for EC estimation is considered as 250.
5. Scale of operation (S):

S.No	Name of the industry	Small / Medium	Scale of

		/ Large	operation (S):
i.	M/s. Shree Jaya Laboratories (P) Ltd., Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District, (Gross Block/Fixed assets: 43.17 Crores)	Medium	1.0
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as upto Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as upto Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Accordingly, the large scale unit criteria has considered as above Rs 50 Crores of investment.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p> <p>➤ This may be examined.</p>			

6. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. Thus location factor (LF) is considered as 1 for EC estimation.
7. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S. No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarize the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024.	---	134 (From 16.12.2023 to 27.04.2024*)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	

Note:

- \*The Board vide reference 2<sup>nd</sup> cited, issued Closure Orders to the industry on 21.10.2022 for not complying with Board directions and consent conditions and causing pollution in the area. Hence, the violation days for levying Environmental Compensation are calculated after closure orders date i.e., 21.10.2022.
- Subsequent to the closure orders dated: 21.10.2023, the Board issued temporary revocation of closure orders vide orders dated:12.11.2022 and 13.09.2023.
- The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide Extension of temporary revocation of Closure orders dt.26.02.2024. Hence, the date of violation is considered as 16.12.2024. This may be examined.
- \*\*On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024. This may be examined.

\*\*\*Remarks, if any. Summarise the violations:

During Task Force Committee meeting held on 27.04.2024, the committee observed following repeated non-compliance:

1. The industry has not completed the installation of permanent pipelines for transfer of chemicals / raw materials and odour control measures within 4 weeks as committed vide Ir. dt.21.11.2023.
2. As per the Board directions, the industry has to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH to meet the standards. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
3. The industry is having drums storage yard. However, still lots of drums were stored openly.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rain water entering the ATFD area.
5. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
6. The industry has provided camera for main gate entrance. However, as per the RO report the streaming was not seen in TSPCB portal.
7. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, as per the RO report, the streaming was not seen in TSPCB portal.
8. The industry need to be improve housekeeping in the plant.
9. The industry has not submitted a fresh Bank Guarantee of Rs.4.0 Lakhs in addition to the existing valid BGs of Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs for recoupment).
10. The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs & M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024. As per the analysis reports of
  - Unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
  - Agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium & COD are higher side.
11. The Board Officials collected following samples from
  - a) Stagnated water sample collected from trench dug for CC works behind Production Block-6 within the premises of industry near southern boundary wall of industry.
  - b) Stagnated water sample collected from trench dug for CC works behind Packing Area within the premises of industry near southern boundary wall of industry.
    - As per the analysis reports the above water samples are found to be having very high TSS- (760 mg/ltr & 333 mg/ltr), TDS (21,270 mg/ltr & 8,183 mg/ltr), COD (13,440 mg/ltr & 6,880 mg/ltr), BOD (1990 mg/ltr & 1060 mg/ltr) and Oil & Grease values (16.2 mg/ltr & 10.1 mg/ltr).

(24)

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned} > \text{Environmental Compensation (EC)} &= P_1 \times N \times R \times S \times L_f \\ &= 80 \times 134 \times 250 \times 1 \times 1 \\ &= \mathbf{26,80,000/-} \end{aligned}$$

**WHEREAS**, vide reference 14<sup>th</sup> cited, the RO, Nalgonda has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.

**WHEREAS**, vide reference 15<sup>th</sup> cited, the industry has submitted a representation to the Board on 22.05.2024 requesting for permanent revocation of closure order stating that they have complied with the directions issued by the Board.

**WHEREAS**, vide reference 16<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:

- They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
- The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
- The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.

**WHEREAS**, vide reference 17<sup>th</sup> cited, the RO-Nalonda has submitted an additional report dated:26.06.2024 with regard to extension of temporary revocation of closure order on the request of the industry and the following non-compliances were observed:

1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
2. The industry is having drums storage yard. However, still lots of drums were stored openly.
3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.
5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.
6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.

8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
9. The industry has to improve housekeeping within the premises.

**WHEREAS**, vide reference 18<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry representative, RO-Nalgonda Officials and complainants have attended the meeting.

I. The Committee noted the following non-compliances:

**a. Regarding Levy of Environmental Comensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
2. Subsequently, the industry has submitted a reply to the Show Cause Notice vide letter dated:05.06.2024 and stated the following:
  - They have paid an amount of Rs.11,26,998/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year 2021.
  - The Board forfeited the Bank Guarantee of Rs.12.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
  - The industry is requesting to consider Rs.12.0 Lakhs forfeiture amount as Environmental Compensation (EC) and not to impose any additional EC amount.

**b. Non-compliances observed by RO in additional Report submitted in connection with the request of the industry for revocation of closure order:**

1. The Board vide order dated:26.02.2024 (Extension of temporary revocation of closure orders) issued directions to install & operate Bag Filter attached to the coal fired boiler of capacity 6 TPH within one month. However, the industry has not yet installed the Bag Filters. The industry vide letter dated:04.03.2024, submitted that the existing boiler will shut down in 45 days and the new boiler with dedicated bag filter will be operated. However, during inspection the new boiler was observed not yet fully commissioned and also not yet applied for CFO (Exp) for the new boiler.
2. The industry is having drums storage yard. However, still lots of drums were stored openly.
3. The industry is not having solvent recovery system. The industry is recovering the solvents by simple distillation in the reactors.
4. The industry has provided roofing for MEE system and provided partial roofing for ATFD area. During rains, there is chance of rainwater entering the ATFD area.
5. The industry has not provided fixed pipelines for transfer for chemicals / raw materials.

26

6. The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings and spillages.
  7. The industry has provided camera for main gate entrance. However, the streaming was not seen in TSPCB portal.
  8. The industry has provided camera for ZLD area and gate camera. Not provided for boiler stack. However, the streaming was not seen in TSPCB portal.
  9. The industry has to improve housekeeping within the premises.
- II. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are also causing smell nuisance to the surrounding villagers.

Further informed that, earlier they have given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution. They also requested the Board to take action against these industries.

- III. The industry representative informed that, earlier they paid the crop compensation amount of Rs.11,26,998/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.12.0 Lakhs.

Further the industry representative informed that they complied with the non-compliances noted by the Committee:

- i. They provided fixed pipelines for production blocks and ZLD area only they propose to provide fixed pipelines at raw material storage area to process area and same will be completed within 30 days.
- ii. The installation of new boiler is under process and will apply for CFO within 30 days.
- iii. After completion of batch process, the drums are prediocially shifting from process area to the drums storage yard.
- iv. They will provide the complete roofing to the ATFD within 30 days.
- v. They have provided three side closed shed for storage of hazardous waste.
- vi. They provided camera for main gate entrance and connected the same to Baord portal.
- vii. They provided camera for ZLD area and connected the same to Baord portal.
- viii. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount and also requested for revocation of closure order.

After detailed discussions, the Committee recommended to levy the Environmental Compensation amount of Rs.26,80,000/- and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of three months with certain directions to the industry.

**WHEREAS**, based on the recommendations of the Task Force Committee, the Board hereby directed to deposit an amount of **Rs.26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand Only)** towards Environmental Compensation within 15 days. The amount shall be deposited by way of

27

**D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad and submitted the same at Regional Office, Nalgonda.**

**WHEREAS,** vide reference 19<sup>th</sup> cited, **the Board has issued Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
2. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
3. The industry shall operate the RO Plant effectively and maintain adequate bio-culture/ MLSS in the aeration tank to operate the biological ETP effectively thereby reduce the load on the RO Plant.
4. The industry shall provide / maintain roofing to the MEE & ATFD facilities and ensure that no rain water does shall not enter the MEE & ATFD area to avoid mix with the rain water / other plant area seepages if any.
5. The industry shall provide trench within the industry premises in south side i.e., towards complainant agricultural land to avoid seepages into the complainant's land.
6. The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.
7. The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.
8. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc
9. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
10. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.
11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
12. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
13. The industry shall provide/maintain IP cameras at main gate entrance and shall be connected to the TSPCB Server.

28

14. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant and connect the same to TSPCB server.
15. The industry shall maintain good housekeeping within the industry premises.
16. The industry shall revalidate the Bank Guarantees of Rs.4.0 Lakhs, Rs.2.0 Lakhs & 6.0 Lakhs (Total BG amount Rs.12.0 Lakhs) from time to time till further orders of the Board.
17. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

**WHEREAS**, vide reference 20<sup>th</sup> cited, Instructions from BO were issued to this office with a direction to issue show-cause notice to the industry to levy Environmental Compensation (EC) to deposit an amount of **Rs. 26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand Only) towards Environmental Compensation immediately. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.G Pollution Control Board" payable at Hyderabad.**

In view of the above, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) for Non-payment of Environmental Compensation of Rs.26,80,000/- for violations.

Your reply including payment of Environmental compensation shall reach TGPCB, Regional Office, Nalgonda immediately from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

  
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER  
Telangana Pollution Control Board,  
Regional Office, Nalgonda.

To  
**M/s. Shree Jaya Laboratories (P) Ltd.,  
Sy.No.299 & 299/AA, Malkapur (V),  
Choutuppal (M), Yadadri Bhuvanagiri District.**

Copy Submitted to:

1. The Member Secretary, TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Yadadri-Bhuvanagiri District for favor of kind information.
3. The JCEE-ZO-RC Puram, TGPCB, Zonal Office, Sangareddy for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.



29

ANNEXURE-VI

**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

H.No. 8-15, 1<sup>st</sup> Floor, Sri Lakshmi Complex, Sri Vinayaka Nagar  
Near IT Tower, Hyderabad Road, Nalgonda-508 001

Notice. No. 48004/PCB/RO-NLG/TF/2024 - 148

Date.19.08.2024

**SHOW CAUSE NOTICE**

**Sub:** TGPCB – RO – NLG - M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District – OA No. 108 and 176 of 2023 before the Hon'ble NGT, Chennai – Non-compliance of Board directions – Levy of Environmental Compensation (EC) – **Show Cause Notice – Issued** - Reg.

- Ref:**
1. CFO order No. 210822773824, dt.29.05.2021.
  2. Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublalkpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee.
  3. Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 1,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (M/s. Shree Jaya Labs & Vineeth Labs).
  4. Task Force Committee Members along with Board official inspected your industry on 16.12.2023 and found certain non compliance.
  5. Hearing held on 06.02.2024.
  6. Directions Order No.NLG-85/TSPCB/TF/HO/2024-1766 & 1767, Dt: 29.02.2024.
  7. Inspection of the area by the Board officials on 20.03.2024 for collection of the ground water samples in the fields of petitioners of OA No.108 & 176 of 2023 in Hon'ble NGT (SZ).
  8. Inspection of the industries by the Board officials on 20.03.2024 & 23.03.2024.
  9. Minutes of the Task Force meeting held on 27.04.2024 at Board Office, Hyderabad.
  10. T. O. reports dt: 14.05.2024 & 26.06.2024.
  11. T.O. Show Cause Notice issued on 28.05.2024.
  12. Industry submitted reply to the Show Cause Notice on 14.06.2024.
  13. TF Hearing held on 04.07.2024.
  14. T.O. directions issued on 19.07.2024
  15. Instructions from BO with a direction to issue show-cause notice to the industry to levy Environmental Compensation (EC) vide mail dated: 17.08.2024.

\*\*\*

**WHEREAS**, you are operating a Bulk Drugs manufacturing industry in the name and style of M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), located at Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.

**WHEREAS**, the Board vide reference 1<sup>st</sup> cited, issued CFO & HWA renewal vide order dated 29.05.2021 to your industry with validity up to 31.12.2025.

38

**WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District have filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from your industry and M/s. Shree Jaya Laboratories (P) Ltd., for prosecution of industries, etc.,.

**WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Ravula Viswaroopa Reddy of Anthammagudem (V), Bhudan Pochampally (M), Yadadri Bhuvanagiri District has filed a OA No.176 of 2023 before Hon'ble NGT (SZ), Praying the Hon'be Court to recover and pay compensation of Rs. 100,00,000/- or as per the assessment by the officials of Respondents to the applicant for the loss of agriculture income caused by the private respondents (your industry and M/s. Shree Jaya Laboratories (P) Ltd.,).

**WHEREAS**, vide reference 4<sup>th</sup> cited, the Task Force Committee Member along with Board Officials inspected your industry on 16.12.2023 and observed certain non-compliances.

**WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 06.02.2024. The representative of your industry attended the meeting. Based on the recommendation of the committee, the Board issued certain directions to your industry, vide reference 6<sup>th</sup> cited on 29.02.2024 to comply.

**WHEREAS**, vide reference 7<sup>th</sup> & 8<sup>th</sup> cited, the Board Officials inspected your industry on 20<sup>th</sup> and 26<sup>th</sup> of March' 2024 and observed certain non-compliances.

**WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force of the Board during the meeting held on 27.04.2024. The representative of your industry attended the meeting. After detailed discussions, the committee opined that, as per the analysis reports, the Bore wells are contaminated. The Committee opined that, as there are only two bulk drug units located in that area i.e., your industry and M/s Vineet Laboratories (P) Ltd., the pollution of ground water in the surrounding area can be attributed only to these two industries. Further, there are repeated non-compliances of the directions issued by the Board, The committee recommended to address a letter to the District Collector to constitute a committee to assess the crop compensation due to the pollution and to impose Environmental Compensation on your unit due to non-compliances of the conditions/directions issued by the Board.

**WHEREAS**, vide reference 10<sup>th</sup> cited, the industry submitted a report on 14.05.2024 on levy of Environmental Compensation (EC) on the industry. The details are as follows:

Accordingly, this office has calculated the Environmental Compensation (EC) and issued show cause notice to the industry. The details of Environmental Compensation Calculation (EC) are as follows:

The Environmental Compensation (EC) is estimated base on the pollution index method developed by Central Pollution Control Board in the guidelines "Policy for levying Environmental Compensation (EC) for Industries" Vide Order No:B-400 (S)/IPC-III/2019-20/1162, Dt.4.09.2019 and action plan to utilize the fund. The Hon'ble NGT has accepted the method and mentioned in the order dt.19.02.2019 in the matter of Original Application No.593/2017, (W.P) (Civil) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.

1. The following equation is used for estimating Environmental Compensation (EC):

$$\text{Environmental Compensation (EC)} = P_I \times N \times R \times S \times L_F$$

Where

- $P_I$  – Pollution index of industrial sector
- $N$  - No of days of violation took place
- $R$  – A factor in Rupees for EC
- $S$  – Factor for scale of operation
- $L_F$  – Location factor

2. Pollution index of industrial sector (PI): The Telangana Pollution Control Board (TGPCB) categorized your industry as 'Red' category and accordingly the combined CFO & HWA order has been granted. For 'Red' category of industries, average pollution index is 80. **Thus  $P_I$  is considered as 80 in the EC estimation for this industry.**
3. Factor in Rupees (R): As per the environmental compensation estimation guidelines, factor of rupees may be minimum of Rs. 100/- and maximum of Rs. 500/-. In the guidelines it is suggested to consider R as Rs.250/-, as environmental compensation in case of violation. Hence, **Factor in Rupees (R) for EC estimation is considered as 250.**
4. Scale of operation (S):

S. No	Name of the industry	Small / Medium / Large	Scale of operation (S).
i.	M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District. (Gross Block/Fixed assets: 32.62 Crores)	Medium	1.0
<p>➤ As per website of Ministry of Micro, Small &amp; Medium Enterprises, the small scale unit criteria as up to Rs. 10 Crore of investment and Rs 50 Crore of turnover and medium scale unit criteria as up to Rs. 50 Crore of investment and Rs. 250 Crore of turnover.</p> <p>➤ Turnover of the industry is not considered for above calculation.</p>			

5. Location Factor (LF): The industry is located in Malkapur village of Choutuppal Mandal of Yadadri Bhuvanagiri District and no eco sensitive regions are located in the region. The total population in the region is less than one million. **Thus location factor (LF) is considered as 1 for EC estimation.**
6. No of days of violation took place (N): The details of the violations and dates considered for calculation of period of violation for estimating EC is submitted as below:

S.No.	Date of violation observed	Action taken for violation	Date of compliance observed	Number of days of violation	Remarks, if any. Summarise the violations.
1.	*16.12.2023	Issued directions vide Extension of temporary revocation of Closure orders dt.29.02.2024.	---	134 (From 16.12.2023 to 27.04.2024**)	Mentioned below***.
<b>Number of total days of violation</b>				<b>134</b>	
<p>Note:</p> <ol style="list-style-type: none"> <li>The Board official inspected the industry on 16.12.2023 and found certain non compliance and issued directions vide orders dt.29.02.2024. Hence, the date of violation is considered as 16.12.2024.</li> <li>**On 27.04.2024, the industry was reviewed before the Task Force committee and committee observed repeated non-compliance. Hence, the violation days is calculated up to 27.04.2024.</li> </ol> <p>***Remarks, if any. Summarise the violations:</p> <p>During Task Force Committee meeting held on 27.04.2024, the committee observed following non-compliance:</p> <ol style="list-style-type: none"> <li>The Bio-logical ETP was not yet commissioned. Only civil works were completed.</li> <li>Chemical / Effluent spillages were observed at production block – II.</li> <li>The industry has provided dome followed by single stage scrubber to the HTDS collection tank instead of two stage scrubber.</li> <li>The industry has installed Thermic Fluid Heater of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board.</li> <li>The Board has imposed bank guarantee of Rs.24.0 Lakhs vide order dated 29.02.2024. However, the industry has renewed 3 Nos. of existing Bank Guarantees of Rs.1.0 Lakh, Rs.2.0 Lakhs &amp; 6.0 Lakhs (for total amount of Rs.9.0 Lakhs).</li> <li>The industry has not submitted the remaining bank guarantee (fresh bank guarantee) amount of Rs.15.0 Lakhs.</li> <li>The Board Officials collected water samples from unused bore wells (4 nos) and agricultural bore wells (7 Nos.) in agriculture lands surrounded by M/s. Shree Jaya Labs &amp; M/s.Vineet Laboratories in the radius from 0.9 km to 1.74 km on 21.03.2024. <ul style="list-style-type: none"> <li>➤ As per the analysis reports of unused bore wells (4 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium &amp; COD are higher side.</li> <li>➤ As per the analysis reports of agricultural bore wells (7 nos), the value of TDS, Total Hardness, Chlorides, Sulphates, Calcium &amp; COD are higher side.</li> </ul> </li> </ol>					

Based on the above factors, the draft Environmental Compensation (EC) is estimated as given below:

$$\begin{aligned} > \text{Environmental Compensation (EC)} &= P_1 \times N \times R \times S \times L_F \\ &= 80 \times 134 \times 250 \times 1 \times 1 \\ &= \mathbf{26,80,000/-} \end{aligned}$$

**WHEREAS**, vide reference 11<sup>th</sup> cited, this office has issued a show cause notice to the industry on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per the CPCB Rules.

**WHEREAS**, vide reference 12<sup>th</sup> cited, the industry has submitted a reply to the Show Cause Notice vide letter dated: 14.06.2024 and stated the following:

- They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
- The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
- The industry is requesting revive the Environmental Compensation (EC) amount.

**WHEREAS**, this office submitted additional report to the Board Office on 26.06.2024 and the following non-compliances were observed:

**a. Regarding Levy of Environmental Compensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules
2. The industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
3. They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
4. The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
5. The industry is requesting revive the Environmental Compensation (EC) amount.

**b. Non-compliances observed by RO in additional Report:**

1. The industry has to improve the housekeeping within the industry premises.
2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.
3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.

34

**WHEREAS**, vide reference 13<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 04.07.2024. The industry was reviewed in the Task Force Committee meeting held on 04.07.2024. The industry representative, this Office Officials and complainants have attended the meeting.

The Committee noted the following non-compliances:

**Regarding Levy of Environmental Compensation (EC):**

1. The Board (RO, Nalgonda) has issued a show cause notice on 28.05.2024 to levy the Environmental Compensation of Rs.26,80,000/- as per Rules.
2. The industry has submitted a reply to the Show Cause Notice vide letter dated:14.06.2024 and stated the following:
3. They have paid an amount of Rs.12,25,610/- towards crop damage compensation imposed by the District Collector, Yadadri Bhuvanagiri District in the year Nov,2020.
4. The Board forfeited the Bank Guarantee of Rs.4.0 Lakhs in the year 2023 towards non-compliances of the consent conditions & Board directions.
5. The industry is requesting revise the Environmental Compensation (EC) amount.

**Non-compliances observed by RO in additional Report:**

1. The industry has to improve the housekeeping within the industry premises.
2. The industry has installed Thermic Fluid Heater (TFH) of capacity of 4.0 lakh K.Cal/hr without CFE/CFO of the Board. However, the same is not in operation.
3. The industry has not submitted the fresh Bank Guarantee of Rs.15.0 Lakhs in addition to the existing 3 renewed Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs.
- ii. The complainants informed that, the industries are discharging their effluents outside the industry premises and causing water pollution in the surrounding area there by affecting to the surrounding agricultural lands and reduced the crop yield. Also informed that, these industries are causing smell nuisance to the surrounding villagers.

Further informed that, earlier they given complaints against two industries (i.e. M/s. Shree Jaya & M/s. Vineeth Laboratories) regarding air & water pollution and they requested the Board to take action against there industries.

- iii. The industry representative informed that, earlier they paid the crop compensation amount of Rs.12,25,610/- imposed by the District Collector and the Board has forfeited the Bank Guarantee of Rs.4.0 Lakhs. The industry is requesting the Board to reduce the Environmental Compensation (EC) amount.

After detailed discussions, the Committee recommended to levy of Environmental Compensation amount of Rs.26,80,000/- and also issue certain directions to the industry to comply.

**WHEREAS**, vide reference 14<sup>th</sup> cited, after careful consideration of the material facts of the case, **the Board has issued directions vide order dtd. 19.07.2024 to your industry to comply:**

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
2. The industry shall comply with the conditions mentioned in the directions Order dated: 29.02.2024.
3. The industry shall commissioned / operate the Biological ETP immediately and maintain adequate bio-culture / MLSS in the aeration tank to operate the biological ETP effectively thereby reduce the load on the RO Plant.
4. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
5. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
6. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant.
7. The industry shall maintain good housekeeping within the industry premises.
8. The industry submit the fresh bank guarantee of Rs.15.0 Lakhs in addition to the existing 3 Bank Guarantees for total amount of Rs.9.0 Lakhs (i.e., existing BGs of Rs.1.0 Lakh, Rs.2.0 Lakhs & 6.0 Lakhs) i.e., total BG amount of Rs.24.0 Lakhs within one week. The industry shall revalidate the same from time to time before it's expiry till further orders of the Board.

36

**WHEREAS**, vide reference 15<sup>th</sup> cited, Instructions from BO were issued to this office with a direction to issue show-cause notice to the industry to levy Environmental Compensation (EC) to deposit an amount of **Rs.26,80,000/- (Rupees Twenty Six Lakhs Eighty Thousand Only) towards Environmental Compensation immediately. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.G Pollution Control Board" payable at Hyderabad.**

In view of the above, you are hereby directed to **SHOWCAUSE** as to why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) for Non-payment of Environmental Compensation of Rs.26,80,000/- for violations.

Your reply including payment of Environmental compensation shall reach TGPCB, Regional Office, Nalgonda immediately from the date of receipt of this notice, failing which the Board will initiate necessary action for recovery of environmental compensation and also action including closure order against your industry under the provisions of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of Public Health and Environment.

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board,  
Regional Office, Nalgonda.

To  
**M/s. Vineet Laboratories Ltd.**  
**(Formerly M/s. Ortin Laboratories Ltd.),**  
**Sy. No. 300, Malkapur (V),**  
**Choutuppal (M), Yadadri Bhuvanagiri District.**

Copy Submitted to:

1. The Member Secretary, TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Yadadri-Bhuvanagiri District for favor of kind information.
3. The JCEE-ZO-RC Puram, TGPCB, Zonal Office, Sangareddy for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TGPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.

37

ANNEXURE-VII



**Vineet**  
Laboratories Limited

Date:23/09/2024

To  
The Environmental Engineer,  
T.S Pollution Control Board,  
Regional Office,  
Nalgonda,

Dear Sir,

Sub: Submission of reply for your SHOW CAUSE Notice - Reg.  
Ref: Your SHOW CAUSE Notice No: 48004/PCB/RO-NLG/TF/2024-148, dated 19.08.2024.

---xxx---

This is to bring to your kind notice that, in the above mentioned subject we are submitting the request letter for your kind perusal. According to your SHOW CAUSE Notice dated 19.08.2024, regarding payment of environmental compensation amount Rs. 26,80,000/-. But we are not in a position to pay the above said amount due to our financial position. We are facing many difficulties for day to day survival and also in difficult position to meet our regular overheads.

However we have obey your orders and accordingly plan to pay Rs. 10,00,000/- (Rupees ten lakh only) towards part payment of environmental compensation amount before 10<sup>th</sup> of October 2024, and remaining amount we will pay in subsequent installments.

Kindly consider our request and acknowledge the same.

Thanking you,

Yours Faithfully,  
For Vineet Laboratories Limited

Authorised Signatory



---

**Admin. Office:** 5-5-160, Malleswari Nilayam, Opp. Vishnu Theatre, Chintalkunta, LB Nagar, Hyderabad-500 074.  
**Regd. Office:** Sy.No. 11/A3, Eshwaramma Nilayam, Saheb Nagar Kurudu VIII, Chintalkunta, LB Nagar, Hyderabad-500 074.  
**Factory:** Sy.No. 300, Malkapur(V), Choutuppal(M), Yadadri-Bhuvanagiri(D), Telangana State, India-508 252.  
E-mail: info@vineetlabs.co.in, Website: www.vineetlabs.co.in, Phone: +91-40-24128833,  
**CIN No. : U24304TG2016PLC112888**      **GST No. : 36AAFV6694P1ZA**



38

ANNEXURE - VIII

Item No.09 & 10:

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.108 of 2023(SZ)

With

Original Application No.176 of 2023(SZ)

**IN THE MATTER OF:**

Vaspari Lingaiah,  
Telangana and Ors.

...Applicant(s)

*Versus*

State of Telangana,  
Rep. by its Chief Secretary,  
Telangana and Ors.

...Respondent(s)

*With*

Ravula Viswaroopa Reddy,  
Telangana.

...Applicant(s)

*Versus*

Union of India,  
Rep. by its Secretary,  
New Delhi and Ors.

...Respondent(s)

**Date of hearing: 23.08.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

39

O.A. No.108 of 2023(SZ):

For Applicant(s): Mr. Vaspari Lingaiah (*Party-in-Person*).

For Respondent(s): Mr. Mohamed Aathic represented  
Mrs. H. Yasmeen Ali for R1, R5 & R6.  
Mr. Sudharshanan represented  
Mr. T. Raghavan for R2.  
Ms. C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R3.  
Mr. R. Thirunavukarasu for R4.  
Mr. Viswanathan, Sr. Adv. along with  
M/s. T. Hemalatha, S. Deepika for R7 & R8.

O.A. No.176 of 2023(SZ):

For Applicant(s): Mr. S. Sarath Kumar.

For Respondent(s): Mr. R. Thirunavukarasu for R1 & R3.  
M/s. C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R2.  
Mr. Mohamed Aathic represented  
Mrs. H. Yasmeen Ali for R4 to R7.  
Mr. K.S. Viswanathan, Sr. Adv. along with  
Mrs. T. Hemalatha for R8 & R9.

**ORDER**

1. The reports of the Telangana State Pollution Control Board (TGPCB), 5<sup>th</sup> Respondent and 7<sup>th</sup> Respondent are filed.

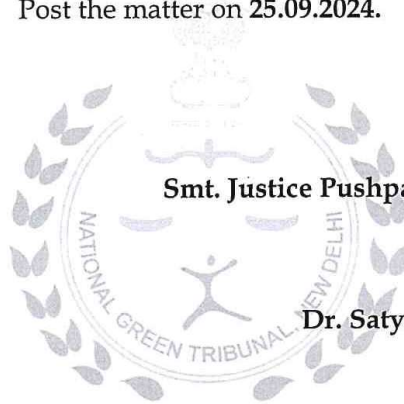
2. Let a final report be filed regarding the action taken in this regard by the TGPCB, as the Board has issued the notice under Section 33 A of the Water (Prevention and Control of

40

Pollution) Act, 1974 and 31 A of the Air (Prevention and Control of Pollution) Act, 1981.

3. Let the Department of Agriculture also verify why one of the claimants viz., Vaspari Narasimha has not cultivated paddy since 2019. Let them also clarify whether the yield obtained by the applicants are less than usual, if so, the reasons and furnish the monetary loss suffered by the applicants. Though it is stated in the affidavit that they have obtained only less than average yield.

4. Post the matter on 25.09.2024.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.108/2023(SZ) &  
O.A. No.176/2023(SZ)  
23<sup>rd</sup> August, 2024. AD.

